

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Appeal No. 60279 of 2019**

(Arising out of Order-in-Appeal No. 248/ST/CGST-APPEAL-GURUGRAM/SG/2018 dated 25.02.2010 passed by the Commissioner (Appeals), Gurgaon, Haryana)

**Sahsha Foods Private Limited**

(Khaaja Chowk, 3<sup>rd</sup> Floor, MGF Metropolitan Mall, MG Road, Gurugram-122002)

**.....Appellant**

*VERSUS*

**C.C.E & S.T. Gurgaon I**

(Plot No. 36-37, Sector-32, Opp. Medanta Hospital, Gurugram-122002, Haryana)

**.....Respondent**

**APPEARANCE:**

Ms. Krati Sumani, Advocate for the Appellant

Shri. Piyush Authorised Representative for the Respondent

**CORAM: HON'BLE MR. DR. D.M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**FINAL ORDER NO.**

**60337 of 2020**

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

**PER DR.D.M. MISRA:**

The appellant submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)  
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)  
MEMBER (TECHNICAL)**